

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29251/2025

[Arising out of impugned final judgment and order dated 21-06-2024 in MACA No.1293/2014 passed by the High Court of Kerala at Ernakulam]

BAIJU

PETITIONER(S)

VERSUS

THE UNITED INDIA INSURANCE COMPANY LIMITED & ORS. RESPONDENT(S)

Date : 07-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Govind C. Venugopal, Adv.
Mr. Tom Joseph, AOR
Ms. Anugraha Sabu, Adv.

For Respondent(s) :

Mr. T. Mahipal, AOR
Mr. Rohit Kumar Sinha, Adv.
Mr. Surya Kamal Mishra, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. In view of the letter circulated, the matter is adjourned.
2. List on 28.11.2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)